

**SCHEDULE
FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF OASIS MARINE PRIVATE LIMITED		
RELEVANT PARTICULARS		
1	Name of corporate debtor	OASIS MARINE PRIVATE LIMITED
2	Date of incorporation of corporate debtor	04/03/2011
3	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, AHMEDABAD
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U05003GJ2011PTC064243
5	Address Of The Registered Office And Principal Office (If Any) Of Corporate Debtor	OFFICE NO 320, LUXURIA BUSINESS HUB, NEAR DUMAS RESORT, DUMAS ROAD, SURAT, GJ 395007 IN
6	Insolvency commencement date in respect of corporate debtor	15TH FEBRUARY, 2021 (ORDER UPLOADED ON 17.02.2021)
7	Estimated date of closure of insolvency resolution process	14TH AUGUST, 2021
8	Name and registration number of the insolvency professional acting as interim resolution professional	SAAURABH JHAVERI REG. NO.: IBBI/IP-N00068/2017-2018/10146
9	Address and e-mail of the interim resolution professional, as registered with the Board	6TH FLOOR, 620 JOLLY PLAZA , OPP. ATHWAGATE CIRCLE, ATHWAGATE, SURAT 395001 EMAIL ID: SJHAVERI333@GMAIL.COM
10	Address and e-mail to be used for correspondence with the interim resolution professional	6TH FLOOR, 620 JOLLY PLAZA , OPP. ATHWAGATE CIRCLE, ATHWAGATE, SURAT 395001 EMAIL ID: SJHAVERI333@GMAIL.COM
11	Last date for submission of claims	3rd March, 2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NIL

*The Order dated **15TH FEBRUARY, 2021** was received by the IRP on **17th February, 2021**.



S Jhaveri

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of a corporate insolvency resolution process of the **OASIS MARINE PRIVATE LIMITED** on **15TH FEBRUARY, 2021**.

The creditors of **OASIS MARINE PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **3rd March, 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19.02.2021

Place: SURAT



S Jhaveri

SAAURABH JHAVERI

Interim Resolution Professional
OASIS MARINE PRIVATE LIMITED